

**CRIMINAL APPEAL NO.1638 OF 2019
(Arising out of SLP(Criminal) No.8350 of 2019)**

SUREKHA NITIN KAPSE

APPELLANT(S)

VERSUS

THE STATE OF MAHARASHTRA

RESPONDENT(S)

O R D E R

Leave granted.

On perusal of the impugned order, we find it is unintelligible and we could not decipher what has been decided by the High Court.

We, accordingly, set aside the order and remit the matter to the High Court. We request the High Court to pass an order which we can understand.

The appeal is disposed of.

.....J.
(DEEPAK GUPTA)

.....J.
(ANIRUDDHA BOSE)

New Delhi
November 04, 2019

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8350/2019

(Arising out of impugned final judgment and order dated 19-08-2019 in CRLWP No.1123/2019 passed by the High Court Of Judicature At Bombay At Aurangabad)

SUREKHA NITIN KAPSE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No. 140249/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 140251/2019 - EXEMPTION FROM FILING O.T.)

Date : 04-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Dilip Annasaheb Taur, AOR

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Anoop Kandari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

(Signed order is placed on the file)